

**SECTION IIIA  
IN THE SUPREME COURT OF INDIA  
CIVIL APPEALATE JURISDICTION**

**PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 17306-17308 OF 2015**

**BROWN & SHARPE INC. (PRESENTLY KNOWN AS HEXAGON  
METROLOGY INC.)**

**....PETITIONER**

**VERSUS**

**COMMISSIONER OF INCOME TAX & ANR.**

**....RESPONDENT**

**OFFICE REPORT**

It is submitted for information of the Hon'ble Court that the Special Leave Petition above-mentioned is filed against the judgement and final order dated 11th November, 2014 of the High Court of Judicature at Allahabad in I.T.A. No. 219, 113 and 114 of 2014.

It is further submitted for the information of the Hon'ble Court that the application for condonation of delay in re-filing the Special Leave Petitions was listed before the Hon'ble Court on 1<sup>st</sup> July, 2015, when the Hon'ble Court was pleased to pass the following order :-

**"Delay in refiling the Special Leave Petitions is condoned."**

The matter above-mentioned is listed before the Hon'ble Court with this office report.

DATED THIS THE 3RD DAY OF JULY, 2015.

**ASSISTANT REGISTRAR**

Copy to:-

Ms. Kavita Jha, Advocate

**ASSISTANT REGISTRAR**